

FORM TM- 44

THE TRADE MARKS ACT, 1999

Agent's Code No:

Proprietor's Code No:

Fee: Rs.500/-

Application for extension of time for giving notice of opposition.

See Section 21(1) rule 47(6)

In the matter of application

No.....
.....

I (or We)'

.....
hereby apply for extension of time of 2for giving notice of opposition to the registration of the trade mark advertised under the above number for classin the Trade Marks Journal dated theday of20.....

The reasons for making the application are as follows:-

All communications relating to this application may be sent to the following address in India3 -

.....
.....

Dated this day of20.....

4.....

SIGNATURE

NAME OF SIGNATORY IN LETTER

To

The Registrar of Trade Marks

The Office of the Trade Marks Registry at5.....

1. State full name and address

2. Insert the period of extension required which shall not exceed one month beyond three months from the date of advertisement or re-advertisement, as the case may be, of the application in the Journal.

3. To be stated only where the address given is not an address in India.

4. Signature.

5. State the name of the place of the appropriate office of the Trade Marks Registry

(See rule 4).